

**GOVERNMENT OF INDIA**  
**MINISTRY OF CORPORATE AFFAIRS**  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 4801**  
**ANSWERED ON MONDAY, THE 23<sup>rd</sup> MARCH, 2020**  
**CHAITRA 3, 1942 (SAKA)**

**EASE OF DOING BUSINESS**  
**QUESTION**

**4801. SHRI RAJAN VICHARE:**

**Will the Minister of CORPORATE AFFAIRS**

कारपोरेट कार्य

मंत्री

**be pleased to state:**

- (a) whether the Union Government has formulated any plan for ease of doing business;**  
**(b) if so, the details thereof;**  
**(c) whether any changes have been made in the salary and allowances of the President and members of National Company Law Tribunal; and**  
**(d) if so, the details thereof?**

**ANSWER**

**THE MINISTER OF STATE FOR FINANCE**  
**AND CORPORATE AFFAIRS**

**(SHRI ANURAG SINGH THAKUR)**

(श्री अनुराग सिंह ठाकुर)

वित्त एवं कॉर्पोरेट कार्य मंत्रालय में राज्य मंत्री

**(a) to (d):- The Department for Promotion of Industry and Internal Trade (DPIIT) vide letter dated 19.03.2020 stated that in coordination with Central Ministries/Departments and Governments of States/Union Territories (UTs), they have taken several reform measures with an aim to improve regulatory environment and facilitate doing business in India. DPIIT further stated that they have prepared an Action Plan for Doing Business Report, 2021 identifying all the indicator-wise reforms along with their timelines for implementation and circulated the same to all the concerned Ministries/Departments/Stats/Agencies. Further, the Ministry of Corporate Affairs vide Notification No. G.S.R. 632(E) dated 12.07.2018 has amended the National Company Law Tribunal (Salary, Allowances and other Terms and Conditions of Service of President and other Members) Rules, 2015 in order to protect the pay of President who was serving/had served as Chief Justice of a High Court and those Members who were serving/had served as government officer or Chairman, Vice-chairman, President, Vice-president, Presiding officer, Member of a Tribunal, Appellate Tribunal or an authority, or a judge of a High Court and drawing higher pay, at the level of pay which they were drawing at the time of demitting their previous employment.**

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